

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\*\*\*\*\*

Date of Decision: 6.4.94.

OA 345/93  
(OA 372/89)

RADHA RAMAN SHARMA

... APPLICANT.

Vs.

UNION OF INDIA AND OTHERS

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI J.K. KAUSHIK.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Radha Raman Sharma in this application u/s 19 of the Administrative Tribunals Act, 1985, has prayed for the following reliefs :

- "(i) That the respondents may please be directed to correct the date of applicant's working on the post of Fuel Checker so as to read as 12.6.73 instead of 16.7.79 on Annexure A-1 and 6.7.79 on Annexure A-2 and to amend the Annexure A-1 and Annexure A-2 for this purpose.
- (ii) That the respondents may please be directed to pay the due arrears with reasonable rate of interest with effect from 12.6.73 to 5.7.79 on the post of Fuel Checker as a result of upgradation and allow consequential benefits.
- (iii) Any order/direction may be issued in favour of applicant which may be deemed just, fit and proper under facts and circumstances of this case.
- (iv) The cost of this application may be awarded."

2. Shorn of unnecessary details, the contention of the applicant is that the benefit of the upgraded post of Fuel Checker in the scale Rs.360-400(R) w.e.f. 12.6.73 was not granted to him since he was working as Fuel Checker scale Rs. 225-308(R) with effect from that date and it was this post which was upgraded. It is pertinent to mention here that vide an order dated 10.10.90 the applicant was extended the benefit of upgraded post of Fuel Checker in the scale Rs.360-400(R) w.e.f. 12.6.73 but he has been found eligible for proforma

*Gyanendra*

the fixation in scale Rs.350-400 (R) w.e.f. 12.6.73 and actual payment from 1.8.78 vide Annexure R-1. So far as the applicant's claim for actual payment with reasonable rate of interest from 12.6.73 to 31.7.78 is concerned, the same has been denied by the order at Annexure R-1 dated 10.10.90 and if the applicant is at all aggrieved by this order dated 10.10.90, he may file a separate application against the same. Alternatively, the applicant may make a representation to the concerned authority seeking this relief. Such a representation, if made, should be dealt with by the respondents on merits.

3. With these observations, the OA stands disposed of accordingly with no order as to costs.

( O.P. SHARMA )  
MEMBER (A)

Gopal Krishna  
( GOPAL KRISHNA )  
MEMBER (J)